

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

OA/21/367/2019

Dated: 12/04/2019

Between

A. Hari Narayana,
S/o. A. Vishnu Murthy, Gr.A,
Age 60 years, PPO No.461511800545,
Occ: Retired SO-, R/o. H.No.1-2-97/120,
Hi-Tech Nagar Colony, Yella Reddy Guda,
Kapra, Hyderabad 500 103, T.S

... Applicant

AND

1. The Union of India rep. by its
Secretary/ Chairman,
Dept. of Atomic Energy,
Anushakti Bhavan, CSM Marg,
Mumbai 400 001.
2. The Chief Executive,
Dept. of Atomic Energy,
Nuclear Fuel Complex, ECIO PO,
Hyderabad 500 062.

... Respondents

Counsel for the Applicant : Mrs. Anita Swain

Counsel for the Respondents : Mr. V. Vinod Kumar,
Sr. CGSC

CORAM :

***Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mrs. Naini Jayaseelan, Admn. Member***

ORAL ORDER

(Per Hon~~oble~~ Mr. Justice L. Narasimha Reddy, Chairman)

This O.A. is filed with a prayer to declare the action of the respondents in fixing the pay and pension of the applicant without adding two increments as directed by this Tribunal in its order dated 20.08.2015 in OA/21/1090/2015, as illegal and arbitrary.

2. During the course of arguments, learned counsel for the applicant seeks permission of the Tribunal to withdraw the O.A. with liberty to file Contempt Petition vis-a-vis the order dated 20.08.2015 in OA/21/1090/2015. Permission is accorded to withdraw the O.A., leaving it open to the applicant to pursue the remedies in accordance with rules. The O.A. is dismissed as withdrawn. There shall be no order as to costs.

(NAINI JAYASEELAN)
MEMBER (ADMN.)

(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN

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